

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI**

**ORDER**

In continuation to this office order No. 1603/57456-491/F.3(4)/AD&SJ/Gaz/2019 dated 19.07.2019, pursuant to the discussion with the Hon'ble Chief Justice and Hon'ble Judges of Delhi High Court, in order to expedite the disposal of cases pending for more than 25 years, the following case presently pending in the Court mentioned in column No. 2 is hereby withdrawn and assigned to the Court mentioned in column No. 4, for disposal in accordance with law, with immediate effect :-

S.No.	Name of Transferor Court	Case details	Name of the transferee Court
1	2	3	4
1	Sh. Sunil Beniwal, ADJ (Central)	Misc. DJ/60803/2016 Risal Singh Vs. Subhash Sharma (DDA)	Ms. Bimla Kumari, ADJ (Central)

Ahlmad of the transferor court shall send the case file/records/proceedings immediately to the transferee court. The transferee court is requested to issue court notices to counsel for the both parties informing about preponement within two days henceforth.

It is further requested that the above listed case be taken up on day to day basis by the concerned court.

(GIRISH KATHPALIA)

District & Sessions Judge (HQs) : Delhi

No. 1623/57456-491 /F.3(4)/AD&SJ/Gaz/2019 Dated: 20 JUL 2019

Copy forwarded for information & necessary action to :

**Sub:- Cases transfer.**

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The Sr.AO(J)/AO(J), Admn. Branch (I,II&III), General Branch, Filing Section (Central), Facilitation Centre, Tis Hazari Courts, Delhi.
4. The Reader to undersigned.
5. The Ahlmad of the concerned courts.
6. The Secretaries, all Delhi Bar Association, Delhi/New Delhi.
7. The Website Committee (English/Hindi) Tis Hazari Courts, Delhi.
8. The R&I Branch (Central) for uploading LAYERS.

District & Sessions Judge (HQs) : Delhi